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Repealed by Act 36 of 1957

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THE CODE OF CRIMINAL PROCEDURE (SECOND
AMENDMENT) ACT, 1952

No. LXIV OF 1952



[27th August, 1952]

An Act further to amend the Code of Criminal Procedure,
1898.

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Code of Criminal Procedure (Second Amendment) Act, 1952.

2. **Amendment of section 128, Act V of 1898.**—In section 128 of the Code of Criminal Procedure, 1898 (hereinafter referred to as the principal Act), for the words and figures “the Indian Army, Navy or Air Force or a person subject to the Territorial Army Act, 1948” the words “the armed forces” shall be substituted.

3. **Amendment of section 129, Act V of 1898.**—In section 129 of the principal Act, for the words “military force” the words “the armed forces” shall be substituted.

4. **Amendment of section 130, Act V of 1898.**—In sub-section (J) of section 130 of the principal Act, for the words and figures “by military force, he may require any commissioned or non-commissioned officer in command of any soldiers in the Indian Army or of any persons subject to the Territorial Army Act, 1948, to disperse such assembly by military force”, the words “by the armed forces, he may require any officer thereof in command of any group of persons belonging to the armed forces to disperse such assembly with the help of the armed forces under his command” shall be substituted.

5. **Amendment of section 131, Act V of 1898.**—In section 131 of the principal Act, for the words “any commissioned officer of the Indian Army may disperse such assembly by military force” the words “any commissioned officer of the armed forces may disperse such assembly with the help of the armed forces under his command” shall be substituted.

6. **Amendment of section 132, Act V of 1898.**—In section 132 of the principal Act,—

(a) in clause (d), for the words and figures “soldier, or person subject to the Indian Territorial Army Act, 1948” the words “soldier, sailor or airman in the armed forces” shall be substituted;

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(b) in the proviso, for the words and figures "soldier in the Indian Army or any person subject to the Territorial Army Act, 1948" the words "soldier, sailor or airman in the armed forces" shall be substituted.

7. Insertion of new section 132A in Act V of 1898.—In Chapter IX, after section 132 of the principal Act, the following section shall be inserted, namely:—

132A. Definitions.—In this Chapter,—

(a) the expression "armed forces" means the military, naval and air forces, operating as land forces and includes any other armed forces of the Union so operating;

(b) "officer," in relation to the armed forces, means a person commissioned, gazetted or in pay as an officer of the armed forces and includes a junior commissioned officer, a warrant officer, a petty officer and a non-commissioned officer.